ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

## ORDER SHEET

(and Pat. Applecation No.  $\frac{63}{2001}$ ) Ranjan Kr Das Applecant(S):-

Respondant(s):-Bin Bhandha Hagier, 126.

Advocate for the Applicant :-Ma D.K. Das

Advocate for the Respondant:-

Notes of the Registry Date Order of the Tribunal 5.12.01 Y Issue notice of motion. Returnable This Contempt ! Y by four weeks. Paricion has bed The respondents may file reply as to why contempt proceeding shall not be for to isone notice Y initiated. to the contomner List on 10.1.02 for order. to why contingt of Member(A) Const proceeding Member(J) Stuli not be initiated against him by 18.1.82

Await service report. List on y 314.2.2002 for order.

Post the matter on 12.2.2002 alongwith 0.A.296 of 2000.

Member bb 🖔

Vice-Chairman

passed in mise Casa No. 144/2001 31.1.02 X id weible In ordus.

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Violation of The

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No. 1 By Regd. ALD. } 4462

4.2.02 Heard Mr.D.K.Das, learned counsel for the applicant.

> Considering the facts and circumstances of the case, we dropped the the Contempt Proceeding.

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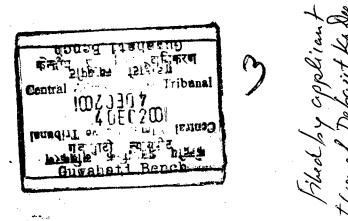
Vice-Chairman

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12.2.02

passed
In view of the order/in O.A.296/2000 this petition stands disposed of.

Vice-Chairman



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUNAHATI
BENCH

CONTEMPT PETITION NO. OF 20

# IN THE MATTER OF :-

An application under Section 17 of the Central Administrative Tribunal Act 1985 for drawing Contempt Court proceeding against the contemner No. 1 for violation of Hon'ble Tribunal's order dtd. 26.6.2001 in Misc. Application No. 144/2001 in O.A. No. 296/2000.

-AND-

### IN THE MATTER OF :-

Willful and deliberate violation of the aforesaid order passed by the Hon'ble Tribunal in Misc. Case No. 144/2001.

-AND-

# 1N THE MATTER OF :-

Sri Jatindra Sarmah & Ors.

.. APPLICANTS.

-VERSUS-

Union of India & Ors.

... RESPONDENTS.

-AND-

## IN THE MATTER OF :-

Sri Ranjan Kumar Das, son of Sri Harnath Das, Divisional Forest Officer, Sonitpur West Division, Tezpur, District - Sonitpur, Assam.

...APPLICANT

-VERSUS-

Sri Bin Bhandra Hagjer, IAS, Secretary, Department of Forest, Government of Assam, Dispur, Guwahati-6.

.. CONTEMNER

The humble petition of the applicant -

Contd.../-

## MOST RESPECTFULLY SHEWETH:-

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- 1. That the applicant as petitioner No. 2 in O.A. No. 296/2000 has challenged the impugned Central Government Notification No. 16016/2195-AIS (H) A dtd. 9.11.95 i.e. Amended Indian Forest Service (Fixation) of Cadre Strength) Seventy amended Regulation in respect of Assam Meghalaya Cadre by amending the existing Indian Forest Service Fixation by Cadre strength Regulation 1966 by including 22 posts of DCF (Deputy Conservator of Forest) Territorial as included in the IFS Cadre Rules thereby depriving the members of the State Forest Service like the applicants in the rank of Deputy Conservator of Forests posting in Territorial Division of Assam although no such posts exist in Assam as per any notification issued by the State Government or any proposal made by the same at any point of time.
- 2. That the aforesaid case amended before the Central Administrative Tribunal, Guwahati Bench and the same was admitted on 27.9.2000 and notice was issued to the Respondents and the case is at present pending for final disposal before the Hon'ble Tribunal.
- That during the pendency of the said original application, the Central Government directed the State Government to notify the Territorial Division

the Director General of Forests and Special Secretary, Ministry of Forest and Special Secretary, Ministry of Environment and Forests addressed to the Chief Secretary, thereby causing serious loss/prejudice to the interest of the applicants when the entire matter was sub-judice waiting final adjudication. The Hon'ble Tribunal by order dtd. 26.6.2001 directed the State Government not to disturb/alter the position of the applicants vis-a-vis their status until further order's in terms of the letter dtd. 27.4.2001.

is annexed herewith and marked as ANNEX-

4. That your applicant states that after procuring a copy of the Order dtd. 26.6.2001 he intimated the Government on 29.6.2001. In this connection it may be stated since there were other applicants who had also informed the Government about the Hon'ble Tribunal's order dtd. 26.6.2001 petitoner in the said original application, the copy of the Hon'ble Tribunals order dtd. 26.6.2001 and already informed to the Government. By the said order it was clearly directed that the State Government was restrained from altering the status position of the applicant with regard to the post without leave of the Court until further orders.

Contd.../-

5. That your applicant states that by Government notification dtd. 3.12.2001 issued by the Deputy Secretary, Department of Forest, Government of Assam, one Sri F.Ahmed, belonging to the State Cadre was posted in the applicant's post and he was transferred to attached post in the office of the Conservator of Forests, Northern Assam Circle, Tezpur in gross violation of the interim order dtd. 26.6.2001 passed by the Hon'ble Tribunal and therefore committed willful and deliberate violation of the aforesaid order of the Hon'ble Tribunal. The applicant states that till date he not handed over charge as Divisional Forest Officer, Tezpur in terms of order dtd. 3.12.2001. That your applicant further states that in gross violation of interim order dated 26.6.2001 passed in Misc. Case No. 144 of 2001 in O.A.No. 296/2000 the State Government has been altering the status and position of various officers holding the post of the Divisional Forest Officer, Assam who were applicants in O.A.No. 296 of 2000, thereby committing contempt of this Hon'ble Tribunal.

6. That the applicant states that the effect and contempt of the Hon'ble Tribunals order dtd. 26.6.2001 is clear and unambiguous and as such the action of the State Government in not complying the aforesaid order is clear, willful and hence the contemner is liable

under for contempt section 17 of the Central Administrative Tribunal Act, 1985.

7. That this application is filed bonafide and in the interest of justice.

In the premises aforesaid it is most respectfully prayed that Hon'ble Tribunal may be pleased to issue notice to the contemner to show cause as to why contempt of Court proceeding shall not be initiated against him for willful and deliberate violation of the order dtd. 26.6.2001 passed in Misc. Case No. 144/2001 in 0.A.296/2000 and upon hearing the parties and on perusal of records be pleased to punish the contemner in accordance with law and be pleased to pass such order/s as Your Lordships may deem fit and proper.

And for this act of kindness your applicant as in duty bound shall ever pray.

#### AFFIDAVIT

I, Shri Ranjan Kumar Das, son of Sri Harnath Das, aged about 42, presently serving as Divisional Forest Officer, Sonitpur West Division, Tezpur in the district of Sonitpur, Assam do hereby solemnly affirm and state as follows:-

- 1. That I am the applicant in the instant application and being acquainted with the facts and circumstances of the case.
- 2. That the statements made in this affidavit and in paragraphs 1/2, 9707, are true to my knowledge, those made in paragraphs

are derived from records which I believe to be true and rest are my humble submissions before this Hon'ble Tribunal.

And I sing this affidavit on this the  $\ensuremath{\mathcal{A}}$  th day of December, 2001 at Guwahati.

Identified by me

Deponent.

Rayan kumar Øas.

Advocate's Clerk.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUNARATT BENCH ::::::: GUNARATI

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ORDER SHEET

Applicant (ii) Jatindica Barmah four

respondent (3) Union of Adia four

Advocate for Applicance (a) Mr. N. Trith, Mr. D.K. Das

advocate for Respondent (s) EGSC, Mrs. M.D., GA. Aoxim

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26.6.2001



application this Ву applicants have prayed that the operation of the letter dated 27.4.2001 issued by the Director General of Forests and Special Secretary, Ministry of Environment and Forests, Government of India, during & the bobnequus pendency of the O.A. In the O.A. the applicants have challenged the 9.11.1995 dated Notification which the Central Government bas fixed the cadre strongth and has •armarked twentytwo Deputy Conservator of (Terrotorial) for the members of the Service. Forest contention of the learned counsel 26.6.2001



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आकृताम क्षांचारी: , नगीव शासा

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for the applicant is that if the letter dated 27.4.2001 is given effect, pe the O.A. shall be rengered infructuous and the applicants will suffer agreparable loss and dinjury. On the other hand, Mr B.C. Pathak, learned Addl. C.G.S.C., has submitted that by the \letter dated 27.4.2001 the State Government has been only territorial to have the asked divisions notified and communicate the same to the Ministry to enqure that only cadre officers are posted to the cadre posts. It is submitted that Notification in periouance to the impugned letter has not yet been issued and there is no likelihood of immediate injury any applicants.

We have considered the rival submissions made by the arned counsel for the parties and perused letter. As the impugned Notification duced 9.11.1995 is under before this challenge. letter to dated the and Tribunal 27.4.2001, now impugned, is only a consequential step, in our opinion, proper to and it shall be just protect the interest o.f applicants so as their position may not be disturbed as a consequence to letter dated 27.4.2001. The application is accordingly disposed of with a direction that though Notification regarding territorial division may be issued in pursuance of letter dated 27.4.2001, however, the position of the applicants vis-awis their status shall not be altered until further orders.

SU/VICE CHAIRENS SO/MEMBER (ROM)

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ONOTIFICATION REFERENCE AND ROLL MEMBER 2013 YES

Dated Dispur, the 3rd December, 2001.

NO.FRE. 68/2001/Pt.III/21 :- In modification of this Department Notification No.FRE. 66/90/1902E, dtd. 11.9.2001.

Shri A.K. Das, Deputy Conservator of Forests (How under order of transfer) is in the interest of public service, unstransferred and posted as Divisional Forest Officer,

Haltugaon Division, Kokrajhar with effect from the date on the takes over charges vice Shri B.N. epateri, Divisional he takes over charges vice Shri B.N. epateri, Divisional

he takes over charges vice thrill an epateri, bivisional he takes over charges vice thrill forestry bivisional \in Eorest Officer, Kokrajhar Social forestry bivisional \in Eorest Officer, Kokrajhar Social forestry bivisional Kokfajhar isarelieved from the additional medarges of the social forestry of the social forestry

NO.FRE. 68/2001/Pt.III/21-A :- In modification of this Department, Notification No.FRE. 68/2001/Pt.III/17-A; dated 19.11.2001, Shri F.A. Ahmed, Divisional Forest Officer, Social Forestry Division, Bisuanath Chariali, is in the interest of public service, transferred and posted as Divisional Forest Officer, Sonitpur West Division, Tezpur, with effect from the date he takes over charges vice Shri R.K. Das, Divisional Forest Officer transferred.

NO.FRE. 68/2001/Pt.III/21-B :- On relief, Shri R.K. Das,
Divisional Forest Officer, Sonitpur West Division,

Tezpur, is in the interest of public service, transfarred and posted as Deputy Conservator of Forests attached to the Conservator of Forests, Northern Assam Circle, Tezpur, with effectofrom the date he assumes charges against the existing vacancy.

Sd/- M.M. Borthakur,

Denuty Secretary to the Gowt. of Assam, Forest Department, Dispur.

Conta....P/2..

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Memo No.FRE. 68/2001/Pt.III/21-C, Dated Dispur, the 3rd December, 2001.

Copy for information and necessary action to :-

- 1) The Accountant General (A&E), Assam, Maidamgaon, Beltola, Guwahati-29.
- The Principal Chief Conservator of Forests, Assam, Rehabari, Guwahati≗8.
- 3) The Chief Conservator of Forests (Territorial), Assam, Panbazar, Guwahati-1.
- 4) The Chief Conservator of Forests (Wildlife), Assam, Rehabari, Guwahati-8.
- 5) The Chief Conservator of Forests (Social Forestry), Assam, Zoo Narengi Road, Guwahati-24.
- 6) The Chief Conservator of Forests (Research, Education and Working Plan), Assam, Gunahati-24.
- 7) The Conservator of Forests, Northern Assam Circle, Tezpur/ Western Assam Circle, Kokrajher/ Upper Assam Social of Forestry Circle, Nagaon.
- 8) Shri A.K. Das, DCF, C/O Divisional Forest Officer, Karimganj Division, Karimganj.
- 9) Shri F. A. Ahmed, Divisional Forest Officer, Social Forestry Division, Biswanath Chariali.
- 10) Shri R.K. Das, Divisional Foresti Officer, Sonitpur West Division, Tezpur.
- 11) The Plot to the Minister, Forest, Assam, Dispur, Guwahati-6 for favour of information of the Minister.
- 12) The Deputy Director, Assam Govt. Press, Bamunimaidan, Guwahati-21 for favour of publication of the above Notification in the next issue of the Assam Gazette.
- 13) Personal File of the officers.

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Duputy Secretary to the Govt. of Assam, Forest Department, Dispur.

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